

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, INDIA, 12th July, 1974.

NOTIFICATION
(INCOME TAX)

No. 2396 (P.No.187/11/73-IT(I): In exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following amendments to the schedule appended to its Notification No. 679 (P.No.187/2/74-IT(I), dated the 20th July, 1974, as amended from time to time:-

Existing entries under columns (1), (2) & (3) against Sl.No.16 shall be substituted by the following entries:-

CENTRAL BOARD OF DIRECT TAXES	HEAD OFFICE	JURISDICTION
1.	2.	3.
16. Madras Central	Madras	1) Central Circles I to XVII, Madras. 2) Central Circles I & II Coimbatore. 3) Central Circles I & II Madurai.

This notification shall take effect from 12-7-74 12-7-74.

(H. N. S. I)

UNDER SECRETARY GENERAL OF DIRECT TAXES

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(New Delhi Garden), New Delhi.

Copy to:-

1. All Commissioners of Income-tax.
2. Director of Inspection (IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
3. Director of J&S Services (Income-tax), 1st Floor, Aman-o-Chalib, Kirti Mandir Lane, New Delhi (5 copies).
4. All Officers & Sections of I.T. wing of C&DT, New Delhi.
5. Comptroller & Auditor General of India, New Delhi (20 copies).
6. Bulletin Section of Dt. of Inc. (I&AP), New Delhi (5 copies).
7. Director of Training, I.D. (Direct Taxes), Staff College, Meghar.
8. Shri M.S.Rao, Joint Secy., Ministry of Law, Justice & Company Affairs (Deptt. of Legal Affairs), New Delhi.
9. The Chief Controller of Account, C.B.D.T., B-Block, VIKAS Bhawan, New Delhi.